

(2019) 01 DEL CK 0313

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 303 Of 2019, Criminal Miscellaneous Application No. 1317 Of 2019

Krishan Kumar @ Pintu

APPELLANT

Vs

State Of Nct Of Delhi & Ors

RESPONDENT

Date of Decision : 21-01-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 323, 324, 325, 380, 452, 506
Code Of Criminal Procedure, 1973 — Section 320, 482

Citation : (2019) 01 DEL CK 0313

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Yogesh Swaroop, Abdul Gaffar, M.P. Singh, Saurabh Pandey

Final Decision : Disposed Off

Judgement

Quashing of FIRNo.428/2012, under Sections 452/323/324/325/506/380/34 of IPC, registered at police station Karawal Nagar, Delhi is sought on the basis of Memorandum of Understanding/Compromise Deed of 3rd October, 2017 (Annexure-5) and on the ground that the misunderstanding which led to registration of the FIR now stands cleared between the parties.

Notice.

Mr. M.P. Singh, Additional Public Prosecutor for respondent-State and Mr. Saurabh Pandey, Advocate for respondent No.2 accept notice.

Learned Additional Public Prosecutor for respondent-State and counsel for second respondent submit that respondents No. 2 to 4 present in the Court are complainants/first-informants of the FIR in question and they have been identified to be so by SI Pankaj Kumar, on the basis of identity proof produced by them.

Respondents No. 2 to 4 are present in the Court, submit that the dispute between the parties has been amicably resolved and that the misunderstanding,

which led to the incident in question, now stands cleared between the parties. Respondents No. 2 to 4 affirm the contents of aforesaid Memorandum of Understanding/Compromise Deed of 3rd October, 2017 (Annexure 5) and their affidavits filed in support of this petition. Respondents No.2 to 4 submit that now no dispute with petitioner survives and so, to restore the cordiality amongst the parties, who are residents of the same locality, the proceedings arising out of the FIR in question be brought to an end.

Supreme Court in *Parbatbhai Aahir @ Parbatbhai Bhimsinhbhai Vs. State of Gujarat* (2017) 9 SCC 641 has reiterated the parameters for exercising inherent jurisdiction under Section 482 Cr.P.C. for quashing of FIR / criminal complaint, which are as under:-

"16. The broad principles which emerge from the precedents on the subject, may be summarised in the following propositions:

16.1. Section 482 preserves the inherent powers of the High Court to prevent an abuse of the process of any court or to secure the ends of justice. The provision does not confer new powers. It only recognises and preserves powers which inhere in the High Court.

16.2. The invocation of the jurisdiction of the High Court to quash a first information report or a criminal proceeding on the ground that a settlement has been arrived at between the offender and the victim is not the same as the invocation of jurisdiction for the purpose of compounding an offence. While compounding an offence, the power of the court is governed by the provisions of Section 320 of the Code of Criminal Procedure, 1973. The power to quash under Section 482 is attracted even if the offence is non-compoundable.

16.3. In forming an opinion whether a criminal proceeding or complaint should be quashed in exercise of its jurisdiction under Section 482, the High Court must evaluate whether the ends of justice would justify the exercise of the inherent power.

16.4. While the inherent power of the High Court has a wide ambit and plenitude it has to be exercised (i) to secure the ends of justice, or (ii) to prevent an abuse of the process of any court.

16.5. The decision as to whether a complaint or first information report should be quashed on the ground that the offender and victim have settled the dispute, revolves ultimately on the facts and circumstances of each case and no exhaustive elaboration of principles can be formulated.

16.6. In the exercise of the power under Section 482 and while dealing with a plea that the dispute has been settled, the High Court must have due regard to the nature and gravity of the offence. Heinous and serious offences involving mental depravity or offences such as murder, rape and dacoity cannot appropriately be quashed though the victim or the family of the victim have settled the dispute. Such offences are, truly speaking, not private in nature but

have a serious impact upon society. The decision to continue with the trial in such cases is founded on the overriding element of public interest in punishing persons for serious offences.

16.7. As distinguished from serious offences, there may be criminal cases which have an overwhelming or predominant element of a civil dispute. They stand on a distinct footing insofar as the exercise of the inherent power to quash is concerned.

16.8. Criminal cases involving offences which arise from commercial, financial, mercantile, partnership or similar transactions with an essentially civil flavour may in appropriate situations fall for quashing where parties have settled the dispute.

16.9. In such a case, the High Court may quash the criminal proceeding if in view of the compromise between the disputants, the possibility of a conviction is remote and the continuation of a criminal proceeding would cause oppression and prejudice; and

16.10. There is yet an exception to the principle set out in propositions 16.8. and 16.9. above. Economic offences involving the financial and economic well-being of the State have implications which lie beyond the domain of a mere dispute between private disputants. The High Court would be justified in declining to quash where the offender is involved in an activity akin to a financial or economic fraud or misdemeanour. The consequences of the act complained of upon the financial or economic system will weigh in the balance."

In light of the aforesaid, I find that continuance of proceedings arising out of the FIR in question would be an exercise in futility as the misunderstanding which led to registration of the FIR now stands cleared between the parties.

Accordingly, this petition is allowed subject to costs of Rs. 10,000/- to be deposited by petitioner with Prime Minister's National Relief Fund within four weeks from today. Upon placing on record the receipt of costs, FIR No. 428/2012, under Sections 452/323/324/325/506/380/34 of IPC, registered at police station Karawal Nagar, Delhi and the proceedings emanating therefrom shall stand quashed.

10. This petition and application are accordingly disposed of. Dasti.